1153

[Dr. Shrimati Seeta Parmanand.] the statement made by the Law Minister. It is word for word, comma for comma, both the Rules are the same and it is provided in the Rules.....

(Interruption.)

MR. CHAIRMAN: Order, order.

Shri B. C. GHOSE (West Bengal):
The point that was raised by Dr.
Shrimati Seeta Parmanand is whether
the Bills for introduction should not
be put first on the Order Paper.
There is nothing in the Rules about
that. The usual procedure has
been.....

(At this stage, Shri B. C. Ghose was shown the Rules of Procedure and did not continue his speech.)

SHRI B. RATH: Although it may be in the Rules, we know, Sir, that the convention is that at the introduction stage no Bill is opposed either by the Opposition or, when it is a private Member's Bill, by the Government.

MR. CHAIRMAN: The point raised by the Leader of the House is that there is a legal provision for opposing the Bills even at the stage of intro-There is a legal provision duction. and that provision cannot be availed of because he did not know whether the Bills would be taken up for consideration today. But, as a matter of fact, these Bills were put down for today. Supposing we finished the other Bills. Shri Satyapriya Banerjee's and Shrimati Rukmini Arundale's Bills, we may take up the other Bills. Therefore, the objection that these were not put down on the Order Paper of today does not hold.

SHRI C. C. BISWAS: That was on the basis that the first three Bills in the order paper would take the whole of today.

MR. CHAIRMAN: They may not and we may come up to these Bills. If the movers, that is Shri Satyapriya Banerjee and Shrimati Rukmini Arundale, have no objection, then we may formally have the introduction done.

SHRI S. BANERJEE (West Bengal): We can accommodate provided they undertake not to make speeches.

MR. CHAIRMAN: They may make a speech later on; I want it to be done in five minutes.

SHRI S. BANERJEE: So far as I am concerned, I have no objection to the Bills being moved, but without any speeches.

MR. CHAIRMAN: Yes. (Turningtowards Shrimati Rukmini Arundale) You have no objection to the Bills being moved without speeches and thewhole introduction being finished in five minutes so as not to interrupt, if possible, the taking up of your Bill today?

(Shrimati Rukmini Devi Arundale consented.)

Shri R. U. AGNIBHOJ (Madhya: Pradesh): At this stage, may I suggest one thing? There are five or six. Bills which are non-official. Therefore, in fairness to all the Bills and to the Members and also to the House, the House should allot time for every Bill so that all may have a chance.

Mr. CHAIRMAN: I understand.

THE STANDARD OF HIGHER EDUCATION COORDINATING BILL. 1953

Shri KISHEN CHAND (Hyderabad): Sir, I beg to move for leave to introduce a Bill to coordinate and regulate standards of higher education in post-schools, colleges and universities in all branches of knowledge.

Mr. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to coordinate and regulate standards of higher education in post-schools, colleges and universities in all branches of knowledge."

The motion was adopted.

SHRI KISHEN CHAND: Sir, I in-troduce the Bill.